

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.13023/01/2016-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 18th May, 2020.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Panjigadde Krishna Bhat, to be an Additional Judge of the Karnataka High Court, for a period of two years with effect from the date he assumes charge of his office.

myf
18/5/2020

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

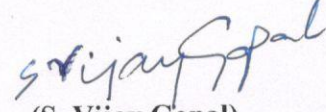
The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K. 13023/01/2016-US.I

Dated 18.05.2020

Copy to:-

- 1 Shri Panjigadde Krishna Bhat, c/o The Registrar General, Karnataka High Court, Bangalore.
- 2 The Secretary to the Governor of Karnataka, Bangalore.
- 3 The Secretary to the Chief Minister of Karnataka, Bangalore
- 4 The Secretary to the Chief Justice, Karnataka High Court, Bangalore.
- 5 The Chief Secretary, Government of Karnataka, Bangalore
- 6 The Registrar General, Karnataka High Court, Bangalore.
- 7 The Accountant General, Karnataka, Bangalore.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 5 Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PPS to Secretary (J)/JS(RKK)/S.O.(Desk)
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).


(S. Vijay Gopal)

Under Secretary to the Government of India
Tele: 2338 2978